

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) During the last six months action was taken against pilots/engineers of three private airlines on account of violation of safety norms.

(b) No. Sir.

(c) and (d) Consideration of proposals for granting permission to augment fleet size is an on-going process. The proposals are considered with reference to the laid down guidelines/policy after receiving detailed information from the applicants.

Industrial Development Bank of India

4141. SHRIMATI KRISHNENDRA KAUR (DEEPA) : Will the Minister of FINANCE be pleased to state :

(a) whether the Industrial Bank of India plan to raise over the 3,000 crores in second half of the current financial year;

(b) if so, the details thereof; and

(c) the details of the plan for utilisation of the funds proposed to be raised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) The Industrial Development Bank of India (IDBI) has reported that it may need to raise about Rs. 2900 crores in the second half of the current financial year to meet the requirement of funds for its growing operations. The funds may be raised by way of rupee/foreign currency borrowings and collection of balance amount of equity capital. These funds would be utilised for disbursement of assistance sanctioned earlier, debt servicing, payment of tax, dividend etc.

Settlement of PF Claims

4142. SHRI DATTATRAYA BANDARU : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have directed the Central Provident Fund Commissioner to fix monthly targets in regard to settlement of provident fund claims and also to review the performance of each region;

(b) if so, the details thereof; and

(c) the other steps being taken to expedite the settlement of provident fund claims?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c) The Provident Fund claims complete in all respects are required to be settled within 30 days. At the end of each month pendency of claims is not required to exceed 8.33% of the total claims received. In order to monitor settlement of claims and review performance of various regions/offices, a Central Action Plan (CAP) has been formulated by the Employees Provident Fund Organisation. For providing better service to the subscribers, a massive computerisation programme has also been launched in the organisation.

Investor 95

4143. SHRI GOPI NATH GAJAPATHI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the main ideas behind organising 'Investor 95' recently at Jaipur;

(b) the decision taken in that meet;

(c) the steps taken to develop tourism as recommended in 'Investor 95'; and

(d) the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (d) The Department of Tourism collaborated with the Confederation of Indian Industry (C.I.I.) and Government of Rajasthan in the holding of a Tourism Fair known as "Investor 95" at Jaipur, from 1-4 December, 1995. The idea behind the fair was that it would serve as a common meeting ground for State Tourism Departments, investors, developers and operators, from India and abroad, to exhibit and discuss business opportunities in the Indian Tourism Industry. The primary objective of the fair was to attract investment in the area of tourism infrastructure. No specific decisions were taken in the meet. However, a series of seminars were organised on various aspects of the tourism industry in order to expose the participants to latest trends in the tourism industry.

Tax Evasion by Drug Companies

4144. SHRI RAJESH KUMAR : Will the Minister of FINANCE be pleased to state :

(a) whether cases of duty/tax evasion by the leading drug companies such as M/s. Lupin, Ranbaxy, Glaxo, etc. have been noticed in the past five years;

(b) if so, the details thereof, with particular reference to above companies;

(c) the action taken against each of them; and

(d) the amount of duties/taxes still outstanding and the steps taken for expeditious realisation of these arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (d) Information is being collected and will be laid on the Table of the House.

Arrears of E.P.F.

4145. PROF. K. V. THOMAS : Will the Minister of LABOUR be pleased to state :

(a) the Provident Fund arrears as on January 1, 1995, State-wise; and

(b) the steps taken to collect these arrears?